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(2018) 02 CHH CK 0058

Chhattisgarh High Court

Case No: Criminal Revision No.445 Of 2013

Mohd. Kadar Qureshi APPELLANT

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State Of Chhattisgarh RESPONDENT

Date of Decision: Feb. 2, 2018

Acts Referred:

• Indian Penal Code, 1860 - Section 34, 186, 294, 352, 353, 506, 506B

• Code Of Criminal Procedure, 1973 - Section 313

Hon'ble Judges: Arvind Singh Chandel, J

Bench: Single Bench

Advocate: Goutam Khetrapal, Rajkumar Jaiswal

Final Decision: Allowed

Judgement

Conviction, Sentence

Under Section 352 of the

Indian Penal Code", "Fine of Rs.500/- with default

stipulation

accused.,

13. In the premises of aforestated, the revision is allowed. The impugned judgment of conviction and sentence is set aside. The Applicant is acquitted",

of the charges framed against him.,

14. Records of the Courts below be sent back along with a copy of this order forthwith for information and necessary compliance.,